

DEATH OF SHRI RANG BIHARI LAL

Mr. Speaker: I have to inform the House of the sad demise of Shri Rang Bihari Lal who passed away in Delhi on the 23rd August, 1957 at the age of 70. He was a Member of the old Central Legislative Assembly.

The House will join with me in conveying our condolences to the members of his family. The House may kindly stand in silence for a minute to express its sorrow.

The Members then stood in silence for a minute.

PAPERS LAID ON THE TABLE

REPORT OF PUBLIC SERVICES (QUALIFICATION FOR RECRUITMENT) COMMITTEE

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Report of the Public Services (Qualifications for Recruitment) Committee. [Placed in Library. See No. S-229/57.]

ANNUAL REPORT OF THE HINDUSTAN MACHINE TOOLS (PRIVATE) LTD.

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Hindustan Machine Tools (Private) Limited for the year 1956-57. [Placed in Library. See No. S-230/57.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PRESENTATION OF SIXTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Sixth Report of the Committee on Private Members' Bills and Resolutions.

RE: CIRCULATION OF PAPERS LAID ON THE TABLE

Shri Harish Chandra Mathur (Pali): Just now the hon. Minister for Industry laid a copy of the Annual Report of the Hindustan Machine Tools (Private) Limited on the Table of the House. But this report has already been circulated to the Members of Parliament much earlier. So, reports are circulated to Members even before they are laid on the Table. I have got the report with me.

Mr. Speaker: I understand from office that sometimes these copies are circulated to members in advance, even before they are laid on the Table. I agree with the view of the hon. Member. Hereafter, I shall see to it that the members will not have the advantage of reading these papers earlier, i.e., before they are laid on the Table. It is only proper that they must be laid on the Table first and then circulated to hon. Members, however convenient the other course may be.

Shri Harish Chandra Mathur: I do think that the right of the House is bigger than my right.

Mr. Speaker: The right of the House is superior to the individual rights.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

FLOOD SITUATION IN BIHAR AND U.P.

Shri Bibhuti Mishra (Bagaha): Under rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The flood situation in Bihar and U.P.”

The Minister of State in the Ministry of Home Affairs (Shri Datar): *Uttar Pradesh:* As a result of continual rains in the second half of July, 1957, there were floods in the rivers Ghagra, Rapti, Bari Gandak, Chhoti